

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

111. M.A. 02/2020

IN

C.P.(IB)-1737(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **21.05.2024**

NAME OF THE PARTIES: Pentax Ferro Incorporate

V/s.

Trako Infra (India) Pvt Ltd.

SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv. Mansha Bhatia a/w Adv. Suman Gupta for the Applicant is present through VC.

M.A. 02/2020

1. The above Application has been filed by the RP under Section 19 of IBC, in 2020 seeking cooperation from the suspended directors. Upon perusal of the application, it is seen in the memo of parties that there are no respondents, therefore, registry is not in a position to issue notice to the Respondents.
2. We are appalled by the conduct of the RP. It is noticed that despite CIRP order dated 12.12.2019, the COC has not been constituted. Apparently, RP is not discharging his duties diligently and with seriousness.
3. RP to pursue the Application so that the objectives of the IBC to resolve the Corporate Debtor in time bound manner may be achieved. List on **12.06.2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)